

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VS REALTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VS REALTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06-02-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2007PTC158902
5.	Address of the registered office and principal office (if any) of corporate debtor	G-26, GATE NO.1 SFS FLATS, MALL APARTMENT, MALL ROAD, West Delhi, DELHI, Delhi, India, 110054
6.	Insolvency commencement date in respect of corporate debtor	01 April 2025 (Hon'ble NCLT New Delhi Court II order dated 01 April 2025 uploaded on portal dated 26 April 2025)
7.	Estimated date of closure of insolvency resolution process	28 September 2025 (being 180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vivek Parti Regd No.: IBBI/IPA-001/IP-P00813/2017-2018/11376
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-166, 2ndFloor, Defence Colony, New Delhi-110024 Email: v_parti@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-166,2nd Floor, Defence Colony, New Delhi-110024 Email: cirp.vsrealtech@gmail.com
11.	Last date for submission of claims	10 May 2025 (14 days from the date of intimation of order to IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/home/downloads Physical Address: A-166,2 nd Floor, Defence Colony, New Delhi-110024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VS REALTECH PRIVATE LIMITED on 26 April 2025.

The creditors of VS Realtech Private Limited, are hereby called upon to submit their claims with proof on or before 10 May 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional.



Date: 28-04-2025
Place: New Delhi

Vivek Parti
Interim Resolution Professional
IBBI/PA-001/IP-P00813/2017-2018/11376